IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-67(PB)/2017

IN THE MATTER OF:

Dreeshti Airtech Solutions

... Applicant/petitioner

Vs.

M/s. AMR Infrastructures Ltd.

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner :

Ms. Rekha Dwivedi, Advocate on

behalf of Mr. Rohit Aggarwal, Advocate

For the Respondent

ORDER

In the order dated 12.07.2017, we have granted a period of 7 days to obtain the banker certificate in accordance with provisions of Section 9(3)(c) of the Insolvency & Bankruptcy Code, 2016. The period of 7 days' time granted to the petitioner is mandatory. However, no document has been placed on record and a request has been made for grant of further time.

Having heard the learned Counsel, we are of the view that the petition is incomplete and is not fit for adjudication/admission in terms of the directions issued by the learned National Company Law Appellate Tribunal in the case of J.K. Jute Mills Co. Ltd. v. M/s. Surendra Trading Co. in C.A. (AT) No. 09/2017 decided on 1st May, 2017.

In view of above, petition is dismissed as incomplete.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN) MEMBER(TECHNICAL)

24.07.2017 V. Sethi